

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2741 of 2020

Ankush Raj alias Aditya Raj Petitioner
Vs.
The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Sudhir Kumar Ray, Advocate
For the State : Mr. Shailendra Kr. Tiwari, A.P.P.

Order No. 02

Dated 11st September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, is ignored.

The petitioner apprehends his arrest in connection with Cyber P.S. Case No. 31 of 2019.

It has been alleged that the informant had deposited Rs. 8,65,000/- in the account for getting distributorship of Patanjali products. No goods were ever supplied to him which resulted in institution of F.I.R.

It appears that the account in which the amount was deposited by the informant belongs to one Ranjit Kumar. The petitioner has been implicated on account of the confession of Ranjit Kumar as well as the fact that the motorcycle of the petitioner was seized though the petitioner had managed to escape. It therefore appears that the petitioner has been implicated merely on suspicion and as stated by learned counsel for the petitioner that the petitioner also does not have any criminal antecedent.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned trial court within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge-II, Giridih in connection with Cyber P.S. Case No. 31 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)